

**COMMITTEE  
ON  
GOVERNMENT ASSURANCES  
(1995-96)**

**TENTH LOK SABHA**

**THIRTY-SECOND REPORT**

**REQUEST FOR DROPPING OF ASSURANCES**

*(Presented on August 25, 1995)*



सत्यमेव जयते

**LOK SABHA SECRETARIAT  
NEW DELHI**

*August 23, 1995/Bhadra 1, 1917 (Saka)*

*Price: Rs. 10.00*

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COMPOSITION OF THE COMMITTEE ON  
GOVERNMENT ASSURANCES\*  
(1995-96)

CHAIRMAN

Shri Basudeb Acharia

MEMBERS

2. Shri Vishveshwar Bhagat
3. Shri Gurcharan Singh Dadhahoor
4. Shri Santosh Kumar Gangwar
5. Shri P.P. Kaliaperumal
6. Shri Prabhu Dayal Katheria
7. Shri Harpal Panwar
8. Smt. Suryakanta Patil
9. Shri Shashi Prakash
10. Shri V. Sreenivasa Prasad
11. Shri J. Chokka Rao
12. Shri Asht Bhuja Prasad Shukla
- 13\* Shri Ummareddy Venkateswarlu
14. Shri V.S. Vijayaragavan
- 15\* Shri Shailendra Mahto

SECRETARIAT

- |                       |                          |
|-----------------------|--------------------------|
| 1. Smt. Reva Nayyar   | — <i>Joint Secretary</i> |
| 2. Shri P.D.T. Achary | — <i>Director</i>        |
| 3. Shri Mange Ram     | — <i>Under Secretary</i> |

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\*The Committee was nominated by the Speaker w.e.f. 4 February, 1995 and as published para 3723 of Lok Sabha Bulletin Part-II dated 13.2.1995.

\*\* Nominated to the Committee on 9 August, 1995 as published *via* para 4164 of Lok Sabha Bulletin Part II dated 9.8.1995.

## INTRODUCTION

1. The Chairman of the Committee on Government Assurances having been authorised by the Committee to submit the Report on their behalf, present this Thirty-Second Report of the committee on Government Assurances.

2. The Committee (1995-96) were constituted on February 4, 1995.

3. The Committee at their sittings held on March 6, April 19 and June 8, 1995 considered four requests (vide Memoranda Nos. 108, 109, 111, 112) received from the Ministries/Departments of the Government of India for dropping of four pending assurances and their decisions are contained in this Report. At their sitting held on August 23, 1995 the Committee considered and adopted the draft Thirty Second Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the report (*Appendices*).

5. The conclusions/observations of the Committee are contained in this Report.

NEW DELHI  
August 23, 1995

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Bhadra 1, 1917 (Saka)

BUSUDEB ACHARIA  
*Chairman,*  
Committee on Government Assurances

## CHAPTER I

### REPORT

#### REQUEST FOR DROPPING OF ASSURANCE (NOT ACCEPTED AND PENDING)

##### *Violation of guidelines under Forest (Conservation) Act, 1980*

1.1 On September 3, 1990, the following Unstarred Question No. 4186 given notice of by Shri P. Narsa Reddy, M.P., was addressed to the Minister of Environment and Forests:—

- “(a) whether some cases have come to the notice of Union Government where the provisions of the Forest (Conservation) Act, 1980 have been violated;
- (b) if so, whether forest lands have been put up to some other uses without the prior approval of the Central Government;
- (c) if so, the names of such States and projects which have violated this Act during the last three years; and
- (d) the steps Government propose to take in this regard?”

1.2 The then Minister in the Ministry of Environment and Forests (Shri Nilamani Routray) gave the following reply:—

- “(a) Yes, Sir.
- (b) Yes, Sir.
- (c) The information is being collected and it will be laid on the Table of the House.
- (d) Action for the violations are taken as per the provisions of the Forest (Conservation) Act as amended in 1988 and the guidelines issued thereunder.”

1.3 Reply to part (c) of the question was treated as an assurance by the Committee and it was to be fulfilled within three months of the date of reply i.e. by December 2, 1990.

1.4 The Ministry of Parliamentary Affairs *vide* their U.O. Note No. III/E&F(22)USQ-4186-LS/90 dated February 13, 1995 forwarded a request of the Ministry of Environment & Forests for dropping of the assurance on the following grounds:—

“That the Forest (Conservation) Act, 1980 prohibits the use of forest

## CHAPTER I

### REPORT

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- (b) if so, whether forest lands have been put up to some other uses without the prior approval of the Central Government;
- (c) if so, the names of such States and projects which have violated this Act during the last three years; and
- (d) the steps Government propose to take in this regard?”

1.2 The then Minister in the Ministry of Environment and Forests (Shri Nilamani Routray) gave the following reply:—

- “(a) Yes, Sir.
- (b) Yes, Sir.
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1.3 Reply to part (c) of the question was treated as an assurance by the Committee and it was to be fulfilled within three months of the date of reply i.e. by December 2, 1990.

1.4 The Ministry of Parliamentary Affairs *vide* their U.O. Note No. III/E&F(22)USQ-4186-LS/90 dated February 13, 1995 forwarded a request of the Ministry of Environment & Forests for dropping of the assurance on the following grounds:—

“That the Forest (Conservation) Act, 1980 prohibits the use of forest

land for other purposes without obtaining prior approval of the Central Government under the Act. Instances have come to the notice of this Ministry where the forest land has been used for non forestry purposes in violation of the Act. This Act was enacted in 1980 and initially there was some misconception regarding applicability of the provisions of the FC Act, 1980. As a result of which, till eighties, number of cases of violation of the Act has come to the notice. Almost in all the States, cases of violation of the Act has come to the notice of this Ministry during the period under reference in this assurance. The cases of violation have been examined by this Ministry in accordance with the provisions of the FC Act, 1980 as detailed in the guidelines issued for implementation of the Act. The project in which, works have been carried out in violation of the Act during this period, have already been completed and necessary action in accordance with the provisions of the Act has been taken. The State Governments have been requested to ensure that violation of this Act does not take place. This Ministry also ensures this through its various agencies including Regional Offices."

1.5 The Committee considered the request of the Ministry of Environment & Forests for dropping of the assurance of their sitting held on June 8, 1995.

1.6 The Committee did not agree to drop the assurance. The decision of the Committee was accordingly conveyed to the Ministry of Environment & Forests for compliance.

1.7 Meanwhile, the Ministry of Environment & Forests had also sought extension of time upto December 31, 1995 for fulfilment of the assurance on the following grounds:—

"...that requisite information has not been received from some State Governments...."

1.8 The Committee take note of the fact that the Member had sought information in 1990 regarding the forest lands which have been put to some other uses without the approval of Central Government and also wanted to know the States and Projects which thus violated the Forest (Conservation) Act, 1980 during the three preceding years. The Committee also note that in reply to the question, the Government had admitted that some cases came to the notice of the Union Government where forest lands have been put to some other uses without the prior approval of the Central Government. Since this information was very much available with the Union Government, the Committee feel that there should not have been any difficulty in furnishing the required information regarding the names of States and Projects that had violated the Forest (Conservation) Act, 1980 during the period for which information was sought.

1.9 The Committee also take note of the fact that the Ministry had sought extension of time for fulfilment of assurance till December 31, 1995 on the ground that requisite information had not yet been received from some State Governments. The Committee, therefore, are of the opinion that the available information could have been furnished to the House in the shape of part implementation Report before approaching the Committee for getting the assurance dropped. The Committee, therefore, feel that the reason given to drop the assurance does not seem to be convincing.

1.10 The Committee desire that the Ministry should take up this matter with those who have not supplied the information so far so that the assurance could be implemented within the extended period.



## CHAPTER II

### REQUEST FOR DROPPING OF ASSURANCES (ACCEPTED)

#### (i) Dairy Development in Gujarat and Maharashtra.

2.1 On December 21, 1993, the following Unstarred Question No. 2988 given notice of by Shrimati Pratibha Devi Singh Patil, M.P. was addressed to the Minister of Agriculture:—

- “(a) Whether a number of proposals from Maharashtra and Gujarat for setting up of milk processing industries and dairy development are lying with the National Dairy Development Board (NDDB) for consideration;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon”.

2.2 The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) gave the following reply:—

- “(a), (b) & (c): Proposal under Operation Flood III received by National Dairy Development Board from different cooperative milk unions or federations for financing various facilities for milk processing etc. is a continuous process. Hence there are proposals at various stages of consideration. A list of proposals for financing of milk and milk product facilities in Maharashtra and Gujarat under Operation Flood III is enclosed. (Annexure-I)

2.3 Reply to parts (a) to (c) of the question was treated as an assurance by the Committee which was to be fulfilled within three months of the date of the reply *i.e.* by March 20, 1994.

2.4 The Ministry of Parliamentary Affairs *vide* their U.O. Note No. VIII/Agriculture/(16) USQ 2988-LS/93 dated November 25, 1994 forwarded a request of the Ministry of Agriculture for dropping of the assurance on the grounds indicated below:—

- “That the above reply has been treated as an assurance by the Ministry of Parliamentary Affairs at the instance of Lok Sabha Secretariat as may be seen from O.M. dated 28.2.94 of that Ministry.

From the reply furnished by us it may be seen that we had given the factual position stating that the proposals received by NDDB from different milk unions/federations for financing the various facilities is a continuing process and hence there are (always)

proposals at various stages of consideration. This was not intended to be an assurance. So long as (Operation Flood) O.F. III continues there will always be certain proposals at various stages of consideration and there cannot be a close end when this assurance, if it is so treated, can be fulfilled.

It appears the confusion has arisen because of Hindi version of the reply given to the above Parliament Question. The sentences 'Hence there are proposals at various stages of consideration has been translated as "इसलिए इन प्रस्तावों पर विभिन्न चरणों में विचार किया जा रहा है।"

However, as explained above the English version of the answer cannot be incorporated to be an assurance and if it is treated as an assurance it cannot be fulfilled as long as O.F. III continues which is now stated to be extended upto March 1996."

2.5 The Committee considered the request of the Ministry of Agriculture for dropping the assurance at their sitting held on March 6, 1995.

2.6 The Committee agreed to drop the assurance but expressed their displeasure over incorrect translated version in Hindi and desired that in future translation work from English to Hindi and vice-versa should be done carefully.

*(ii) Legal Adjustments for Globalising the Economy (LARGE)*

2.7 On August 19, 1994, the following Unstarred Question No. 3569 given notice of by Shri Sharad Dighe, M.P. was addressed to the Minister of Finance:—

- "(a) Whether project LARGE (Legal Adjustments for Globalising the Economy) has submitted its report;
- (b) if so, the details thereof; and
- (c) the action Government propose to take on their recommendations?"

2.8 The Minister of State in the Ministry of Finance (Shri M.V. Chandrashekar Murthy) gave the following reply:—

- "(a) Sir, the report is still awaited.
- (b) & (c): Question does not arise".

2.9 Reply to part (a) of the question was treated as an assurance by the Committee which was to be fulfilled within three months of the date of reply i.e. by November 18, 1994.

2.10 The Ministry of Parliamentary Affairs *vide* their U.O. Note No. XI/Fin.(52) USQ 3569-LS/94 dated December 8, 1994 have forwarded a request of the Ministry of Finance for dropping the assurance on the grounds indicated below:—

“The question sought the details of the report submitted by UNDP assisted project on “Legal Adjustments for Globalising the Economy (LARGE) and action proposed thereon by the Government.

LARGE is a sub-project under the UNDP assisted Umbrella Project on “Support for policy Studies on Economic Reforms”. National Law School is implementing agency to coordinate policy studies and research related to the legal/institutional dimensions of the economic reforms programmes of the GOI with the following objectives.

- (i) Identify dysfunctional elements in the existing legislation with a view to their removal;
- (ii) Identify instances of overlap or conflict across different pieces of legislation, rules or regulations;
- (iii) Suggest simplifications and modifications, where necessary.

As is obvious from above, the project is basically in the nature of social/legal research. So far the project has examined a few research proposals and is in the process of identifying institutions which would, then, carry out the researches and/or hold subsequent seminars for such issues which can be in line with objectives of LARGE.

As is obvious, the project, basically, is social research oriented. The researches and consolidation of their results would finally lead to a report of the project LARGE. This process is expected to be over not before July, 1996. Subsequently, the report would then be examined by concerned Departments/Ministries before a view is taken in the Government.”

2.11 The Committee considered the request of the Ministry of Finance for dropping of the assurance at their sitting held on March 6, 1995.

2.12 The Committee agreed to drop the assurance as the grounds given were found appealing.

(iii) *Violence during Recent Elections*

2.13 On July 12, 1991, the following Starred Question No. 11 given notice of by Shrimati Gecta Mukherjee, M.P. was addressed to the Minister of Law, Justice and Company Affairs:—

“(a) Whether large scale violence has taken place during the

recent mid-term elections to the Lok Sabha in different parts of the country;

(b) if so, the number of such incidents reported, State-wise; and

(c) the number of people killed/injured in each of these incidents?"

2.14 The then Minister of State in the Ministry of Law, Justice and Company Affairs (Shri K.V. Bhaskara Reddy) gave the following reply:—

"(a), (b) & (c): The information regarding violent incidents is being collected and would be laid on the Table of the House. Only after, such details are known, it would be possible to say whether large scale violence has taken place during recent elections in different parts of the country or not. However the details of the incidents occurred in various States and Union Territories during the period commencing on the 19th April, 1991 and ending with 16th June, 1991, as evidenced from the reports received from time to time has been listed in the Statement placed on the Table. (Annexure-II).

2.15 Reply to parts (a) to (c) of the question was treated as an assurance by the Committee which was to be fulfilled within three months of the date of reply *i.e.* by October 11, 1991.

2.16 The Ministry of Law, Justice and Company Affairs laid Statement Nos. SS XVI/13 and SS XXII/7 on the Table of the House on 6.12.93 & 30.8.94 respectively in part implementation of the assurance. The text of the Statements are given in Annexure III and Annexure IV.

2.17 The Ministry of Parliamentary Affairs *vide* their U.O. Note No. L/L & J(3) 11-LS/91 dated November 11, 1994 have forwarded a request of the Ministry of Law, Justice & Company Affairs for dropping of the aforesaid assurance on the following grounds:—

"that the requisite information for fulfilling the aforesaid Assurance in respect of all States and Union territories except the State of Kerala have already been furnished. The requisite information from the State of Kerala for fulfilling the assurance has not yet been received despite numerous reminders sent to that State Government. The Minister of State in the Ministry of Law, Justice and Company Affairs has also twice written to the Chief Minister of Kerala on 5.3.1994 and 18.3.1994 for furnishing the requisite information.

As the information from the State of Kerala has not yet been received despite numerous reminders and the assurance has already become three years old, it is requested that the Committee on Government Assurances may please be apprised of the position and may be moved to kindly drop further fulfilment of the Assurance."

2.18 The Committee considered the request of the Ministry of Law,

Justice & Company Affairs for dropping the assurance at their sitting held on April 19, 1995.

2.19 In view of the part implementation Reports the Committee have decided not to pursue the assurance further and to treat it as implemented.

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NEW DELHI;  
*August 23, 1995*

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*Bhadra 1, 1917 (Saka)*

BASUDEB ACHARIA,  
*Chairman,*  
*Committee on Government Assurances.*

(Vide Para No. 4 of the Introduction)

MINUTES

Second Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON  
GOVERNMENT ASSURANCES HELD ON MARCH 6, 1995 IN  
PARTY MEETING ROOM '139' PARLIAMENT HOUSE ANNEXE,  
NEW DELHI

The Committee met on Monday, March 6, 1995 from 11.30 hours to 12.00 hours.

PRESENT

Shri Basudeb Acharia

— *Chairman*

MEMBERS

2. Shri Santosh Kumar Gangwar
3. Shri Prabhu Dayal Katheria
4. Shri J. Chokka Rao
5. Shri Asht Bhujra Prasad Shukla
6. Shri V.S. Vijayaraghavan

SECRETARIAT

1. Shri Murari Lal
2. Smt. P.K. Sandhu

*Joint Secretary*  
*Director*

2. At the outset the Committee took up for consideration Memoranda Nos. 108 and 109 regarding dropping of assurances.

**Memorandum No. 108:** Request for dropping of the assurance given on December 21, 1993 in reply to Unstarred Question No, 2988 regarding Dairy Development in Gujarat and Maharashtra.

3. The Committee considered the request of the Ministry of Agriculture received through the Ministry of Parliamentary Affairs *vide* the Ministry of Parliamentary Affairs U.O. Note No.VIII/Agriculture (16) USQ-2988-LS/93 dated November 25, 1994 for the dropping of the assurance on the following grounds:—

“That the above reply has been treated as an assurance by the Ministry of Parliamentary Affairs at the instance of Lok Sabha Secretariat as may be seen from O.M. dated 28.2.94 of that Ministry.

From the reply furnished by us it may be seen that we had given the factual position stating that the proposals received by NDDB from different milk unions/federations for financing the various facilities is a continuing process and hence there are (always) proposals at various stages of consideration. This was not intended

to be an assurance. So long as (Operation Flood) O.F.III continues there will always be certain proposals at various stages of consideration and there cannot be a close end when this assurance, if it is so treated, can be fulfilled.

It appears the confusion has arisen because of Hindi version of the reply given to the above Parliament Question. The sentence 'Hence there are Proposals at various stages of consideration' has been translated as "इसलिए इन प्रस्तावों पर विभिन्न चरणों में विचार किया जा रहा है।"

However, as explained above the English version of the answer cannot be incorporated to be an assurance and if it is treated as an assurance it cannot be fulfilled as long as O.F.III continues which is now slated to be extended upto March 1996".

4. The Committee after expressing their displeasure over wrong translation from English to Hindi acceded to the request of the Ministry of Agriculture to drop the assurance. The Committee also decided to convey their displeasure to the concerned Ministry with the observation that in future translation work from English to Hindi and *vice-versa* should be done carefully.

**Memorandum No. 109:** Request for dropping of the assurance given on August 19, 1994 in reply to Unstarred Question No. 3569 regarding Project LARGE (Legal Adjustments for Globalising the Economy).

5. The Committee considered the request of the Ministry of Finance received through the Ministry of Parliamentary Affairs *vide* the Ministry of Parliamentary Affairs U.O. Note No. XI/Fin. (52) USQ-3569-LS/94 Dated November 8, 1994 for dropping of the assurance on the following grounds:—

"The Question sought the details of the report submitted by UNDP assisted project on "Legal Adjustments for Globalising the Economy (LARGE) and action proposed thereon by the Government. LARGE is a sub-project under the UNDP assisted Umbrella Project on "Support for policy Studies on Economic Reforms". National Law Schools is implementing agency to coordinate policy studies and research related to the legal/institutional dimensions of the economic reforms programmes of the GOI with the following objectives.

- (i) Identifiably-dysfunctional elements in the existing legislation with a view to their removal;
- (ii) Identifiably-instances of overlap or conflict across different pieces of legislation, rules or regulations;
- (iii) Suggest simplifications and modifications, where necessary.

As is obvious from above, the project is basically in the nature of social/legal research. So far the project has examined a few research proposals and is in the process of identifying institutions

which would, then, carry out the researches and/or hold subsequent seminars for such issues which can be in line with the objectives of LARGE.

As is obvious, the project, basically, is social research oriented. The researches and consolidation of their results would finally lead to a report of the project LARGE. This process is expected to be over not before July, 1996. Subsequently, the report would then be examined by concerned departments/Ministries before a view is taken in the Government.

As is obvious from the above, Ministry of Finance would not be in a position to give a definite and handy information on this matter in spite of earnest efforts to make the Desired information available in pursuance of a reply before December, 1996 in any case."

6. The Committee decided to drop the assurance but desired that the Ministry of Finance should make available a copy of the report as when the same is submitted.

7. The Committee decided to hold their next sitting on Wednesday, March 22, 1995 at 15.00 hours.

8. *The Committee then adjourned.*



(Vide Para No. 4 of the Introduction)

MINUTES

Sixth Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON  
GOVERNMENT ASSURANCE HELD ON APRIL 19, 1995 IN  
CHAIRMAN'S CHAMBER (ROOM NO. 143), PARLIAMENT  
HOUSE, NEW DELHI

The Committee met on Wednesday, April 19, 1995 from 15.00 hours to 15.30 hours.

PRESENT

Shri Basudeb Acharia — *Chairman*  
MEMBERS

2. Shri Vishveshwar Bhagat
3. Shri Gurcharan Singh Dadhahoor
4. Shri Santosh Kumar Gangwar
5. Shri P.P. Kaliaperumal
6. Shri Harpal Panwar
7. Smt. Suryakanta Patil
8. Shri Shashi Prakash
9. Shri Asht Bhuja Prasad Shukla
10. Shri Ummareddy Venkateswarlu
11. Shri V.S. Vijayaraghavan

SECRETARIAT

1. Smt. Reva Nayyar — *Joint Secretary*
2. Smt. P.K. Sandhu — *Director*
3. Shri Madan Lal — *Assistant Director*

The Committee took up for consideration Memorandum No. 111.

**Memorandum No. 111:** A request for dropping of an assurance given on July 12, 1991 in reply to SQ No. 11 regarding violence during recent elections.

The Committee considered the request of the Ministry of Law, Justice & Company Affairs received through the Ministry of Parliamentary Affairs vide the Ministry of Parliamentary Affairs U.O. Note No. L/L & J (3) SQ 11-LS/91 dated November 11, 1994 for dropping of the assurance on the following grounds:—

“That the requisite information for fulfilling the aforesaid Assurance in respect of all States and Union Territories except the State of Kerala

have already been furnished. The requisite information from the State of Kerala for fulfilling the Assurance has not yet been received despite numerous reminders sent to that State Government. The Minister of State in the Ministry of Law, Justice and Company Affairs has also twice written to the Chief Minister of Kerala on 5.3.1994 and 18.3.1994 for furnishing the requisite information.

As the information from the State of Kerala has not yet been received despite numerous reminders and the Assurance has already become three years old, it is requested that the Committee on Government Assurances may please be apprised of the position and may be moved to kindly drop further fulfilment of the Assurance."

The Committee accepted the part implementation reports laid on the Table of the House on December 6, 1993 and August 30, 1994 furnishing information regarding violence in election during 1991 pertaining to 23 States/UTs and 8 States/UTs respectively as fully implemented. The Committee, however placed on record their dissatisfaction over inordinate delay in collecting the requisite information from different States/UTs. The Committee desired that the Ministry of Law, Justice & Company Affairs should devise some mechanism whereby information from States/UTs is collected within the earliest possible time. The Committee also desired that Ministry should also discuss the matter in the Chief Minister's Conference and stress upon the need to get the information expedited at the earliest possible and the same be supplied to the Union of India for fulfilment of the assurances.

*The Committee then adjourned.*

(Vide Para No. 4 of the Introduction)

MINUTES

Tenth Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON  
GOVERNMENT ASSURANCES HELD ON JUNE 8, 1995 IN  
COMMITTEE ROOM NO. 'C' GROUND FLOOR, PARLIAMENT  
HOUSE ANNEXE, NEW DELHI

The Committee met on Thursday, June 8, 1995 from 15.00 hours to 15.40 hours.

PRESENT

Shri Basudeb Acharia — *Chairman*

MEMBERS

2. Shri Santosh Kumar Gangwar
3. Shri P.P. Kaliaperumal
4. Shri Prabhu Dayal Katheria
5. Shri Harpal Panwar
6. Shri V.S. Vijayaraghavan
7. Shri Asht Bhuja Prasad Shukla
8. Shri Shashi Prakash

SECRETARIAT

1. Smt. Roli Srivastava — *Joint Secretary*
2. Shri R.K. Jain — *Assistant Director*
3. Km. J.C. Namchyo — *Committee Officer*

2. The Committee took up for consideration Memorandum No. 112 for dropping the assurance.

**MEMORANDUM NO. 112:** Request for dropping the assurance given on September 3, 1990 in reply to Unstarred Question No. 4186 regarding Violation of Guidelines under Forest (Conservation) Act, 1980.

The Committee considered the request of the Ministry of Environment & Forest received through the Ministry of Parliamentary Affairs *vide* the Ministry of Parliamentary Affairs U.O. Note No. III/E&F (22) USQ 4186-LS/90 dated February 13, 1995 for dropping the assurance on the following grounds:—

That the Forest (Conservation) Act, 1980 prohibits use of forest land for other purposes without obtaining prior approval of the

Central Government under the Act. Instances have come to the notice of this Ministry where the forest land has been used for non forestry purposes in violation of the Act. This Act was enacted in 1980 and initially there was some misconception regarding applicability of the provisions of the FC Act 1980. As a result of which, till eighties, number of cases of violation in all the States, cases of violation have come to the notice of this Ministry during the period under reference in this assurance. The cases of violation have been examined by this Ministry in accordance with the provisions of the FC Act, 1980 as detailed in the guidelines issued for implementation of the Act. The project in which, works have been carried out in violation of the Act during this period, have already been completed and necessary action in accordance with the provisions of the Act has been taken. The State Governments have been requested to ensure that violation of this Act does not take place. This Ministry also ensures this through its various agencies including Regional Offices”.

2.2 The Committee did not agree to drop the assurance. However, the Committee acceded to the request of the Ministry of Environment & Forests for extension of time till December 31, 1995 with the directions that the Ministry of Environment & Forests should implement the assurance before December 31, 1995.

2.3 Thereafter, the Committee finalised their Tour Programme for on-the-spot Study Tour to Bombay, Cochin, Lakshdweep and Madras w.c.f. June 26 to July 4, 1995. The Committee also finalised the informal discussions proposed to be held during the Study Tour of the Committee in respect of pending and implemented assurances.

2.4 The Committee then adjourned to meet again on June 22, 1995 at 15.00 hours.

(Vide Para No. 4 of the Introduction)

MINUTES

Fourteenth Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON  
GOVERNMENT ASSURANCES HELD ON AUGUST 23RD, 1995 IN  
CHAIRMAN'S CHAMBER (ROOM NO. 143) PARLIAMENT HOUSE,  
NEW DELHI

The Committee met on Wednesday, August 23, 1995 from 15.00 hours to 16.00 hours.

PRESENT

Shri Basudeb Acharia—*Chairman*

MEMBERS

2. Shri Santosh Kumar Gangwar
3. Shri P.P. Kaliaperumal
4. Shri Shashi Prakash
5. Shri Ummareddy Venkateswarlu

SECRETARIAT

1. Shri P.D.T. Achary — *Director*
2. Shri Mange Ram — *Under Secretary*
3. Km. J.C. Namcho — *Committee Officer*

2. The Committee considered and adopted 32nd and 33rd Reports of the Committee on Government Assurances. The Committee adopted 33rd Report with some minor changes.

3. The Committee authorised the Chairman to present both the Reports in the House during the current Session of Parliament.

4. The Committee, decided to hold their next sitting on September 6, 1995 at 15.00 hours. The Committee also decided to undertake an on-the-spot visit to Dhanbad and Asansol in September.

5. *The Committee then adjourned.*

**ANNEXURE-I**

**Proposals under Operation Flood received from Maharashtra and Gujarat under consideration of NDDB**

<b>State</b>	<b>Milkshed</b>	<b>Location</b>	<b>Details of the proposal</b>
<b>I. Maharashtra</b>	<b>Ahmednagar</b>	Ahmednagar	Now Dairy Plant with Powder Plant
	<b>Kolhapur</b>	Kolhapur	Dairy Plant expansion with a New Powder Plant
	<b>Fedcraton</b>	Bombay (Mahanand)	Dairy Plant expansion
	<b>Bhandara</b>	Sindhuri	New Dairy Plant
	<b>Satara</b>	Satara	Dairy Plant expansion with a New Powder Plant
	<b>Jalna</b>	Jalna	Conversion of 10 TLPD Chilling Facility to 20 TLPD Dairy Plant
	<b>Sholapur</b>	Tembhurni	Conversion of 30 TLPD Chilling Facility to 75 TLPD Dairy Plant
	<b>Chandrapur</b>	Chandrapur	Dairy Plant expansion with a New Powder Plant
	<b>Akluj</b>	<b>Akluj</b>	Dairy Plant expansion with a New Powder Plant
<b>II. Gujarat</b>	<b>Sabarkantha</b>	<b>Himmatnagar</b>	Dairy Plant expansion

**TLPD—Thousand litres per day**

## POLICE ACTION

POLL RELATED INCIDENTS REPORTED FROM APRIL 19, 1991  
(DATE OF POLL NOTIFICATION) UPTO JUNE 16, 1991.

State	No. of Incident	Clashes	Killed	Grand Total	Clashes	Injured	G. Total
			P.A.			P.A.	
Andhra	391	37	8	45	275	7	282
Assam	244	5	0	5	92	14	106
Bihar	421	57	0	57	277	8	285
Gujarat	111	9	1	10	130	3	133
Goa	1	0	0	0	0	0	1
Haryana	66	1	0	1	54	2	56
Himachal	2	0	0	0	8	0	8
Karnataka	44	5	0	5	77	2	79
Kerala	85	1	2	3	149	0	149
M.P.	147	14	0	14	90	96	186
Maharashtra	287	1	0	1	129	2	131
Manipur	9	0	0	0	2	0	2
Meghalaya	1	0	0	0	0	0	1
Nagaland	8	0	0	0	0	0	0
Orissa	141	7	0	7	175	0	175
Punjab	29	33	0	33	21	0	21
Rajasthan	150	2	0	2	115	18	133
Sikkim	11	0	0	0	0	0	0
Tamilnadu	272	23	0	23	399	64	463
Tripura	61	20	1	21	93	3	96
U.P.	457	99	0	99	600	52	652
West Bengal	299	19	3	22	518	29	547
Arunachal	4	0	0	0	1	0	1
Chandigarh	1	0	0	0	3	0	3
D & N Haveli	14	0	0	6	11	0	11
Delhi	28	6	0	2	80	0	80
Pondicherry	18	2	0	0	26	0	26
<b>Total</b>	<b>3302</b>	<b>341</b>	<b>15</b>	<b>356</b>	<b>3325</b>	<b>360</b>	<b>3625</b>

## I Session, 1991 of Lok Sabha

MINISTRY OF LAW AND JUSTICE	LEGISLATIVE DEPARTMENT	DATE OF FULFILMENT
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Q. No., Date & Name of the Member	Subject	Promise Made	When & How fulfilled	Reasons for delay
<p>Starred Question No. 11 Dated 12.7.91 by Shrimate Geeta Mukherjee</p>	<p>VIOLENCE DURING RECENT ELECTIONS: (a) whether large scale violence has taken place during the recent mid-term elections to the Lok Sabha in different parts of the Country; (b) if so, the number of such incidents reported, State-wise; and (c) the number of people killed/ injured in each of these incidents?</p>	<p>(a), (b) &amp; (c): The information regarding violent incidents is being collected and would be laid on the Table of the House.</p>	<p>(a), (b) &amp; (c): Statement showing number of violent, incidents, number of persons killed, and number of persons injured during Lok Sabha election 1991 in respect of 23 States/Union Territories is enclosed. Information from remaining States/ UTs is still awaited.</p>	



**STATEMENT REFERRED IN REPLY TO PARTS (a), (b) & (c) OF  
LOK SABHA STARRED QUESTION NO. 11 DATED 12.7.91**

**Statement showing number of Violent Incidents and Number of Persons killed etc. during Lok Sabha Elections 1991.**

Sl. No.	Name of State/U.T.	No. of Violent incidents	No. of persons killed	No. of persons injured
1.	Andhra Pradesh	418	28	161
2.	Gujarat	121	07	179
3.	Jammu & Kashmir	Lok Sabha elections were not held in the State in 1991.		
4.	Manipur	01	—	02
5.	Rajasthan	321	—	11
6.	Tamil Nadu	129	05	988
7.	Uttar Pradesh	337	45	472
8.	West Bengal	24	14	59

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